

Annexure 'B'

Filing under clause (ca) of sub-regulation (2) of regulation 13 the IBB (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

Sl. No	Category of Creditor	Summary of Claims Received		Summary of Claims Admitted		Amount of Contingent Claims	Amount of Claims not admitted	Amount of Claims under Verification	Details in Annexure	Remarks, if any
		No. of Claims	Amount	No. of Claims	Amount of Claims Admitted					
1	SECURED FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS									
2	UNSECURED FINANCIAL CREDITORS BELONGING TO ANY CLASS OF CREDITORS									
3	OPERATIONAL CREDITORS (OTHER THAN WORKMEN AND EMPLOYEES AND GOVERNMENT DUES)	1	763	1	763	NIL	NIL	763	1	
	TOTAL	1	763	1	763	NIL	NIL	763	1	

Date: 17-12-2024
Place: Bangalore



Signature of the Interim Resolution Professional
Mr. HARI T DEVADIGA
For FOUR FLAVOURS LLP
IBBI/PA-002/IP-N00752/2018-2019/12351



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ANNEXURE B

The below is the format as per IBBI Circular No. 18/IBBI/CFR/AT/2018 dated 28th November, 2018.

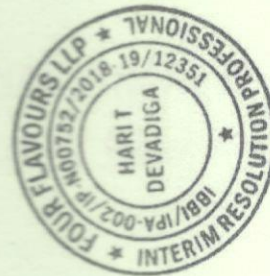
MADE BY THE COMPANY'S INTERIM RESOLUTION FOR FOUR FLAVOURS LLP.

DATE OF COMMENCEMENT OF CIRP: 20/11/2018; LIST OF CREDITORS AS ON: 15/11/2018

LIST OF OPERATIONAL CREDITORS OTHER THAN RESOLUTION AND INTERIM RESOLUTION

Sl	Name of the Operational Creditor	Particulars of claim received		Particulars of claim admitted			Amount of claim as per the CIRP	Amount of claim as per the CIRP	Amount of claim as per the CIRP	Amount of claim as per the CIRP	Amount of claim as per the CIRP	Amount of claim as per the CIRP
		Date of Receipt	Amount claimed	Amount received by the Operational Creditor	Amount received by the Operational Creditor	% of voting share in the CIRP						
1	ESI corporation	14/12/2024	763	763	Interest on delayed payment of ESI contribution	100%	0	NIL	NIL	763	NIL	763
	TOTAL		763	763						763		763

Date: 15.11.2018
Place: Bangalore



(Signature)
Signature of the Interim Resolution Professional
Mr. HARI T DEVADIGA
For FOUR FLAVOURS LLP
IBBI/PA-002/IP-000752/2018-2019/12351